

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF REVENUE
RAJYA SABHA
UNSTARRED QUESTION NO-1508
ANSWERED ON – 14.03.2023

CESS FOR WELFARE OF BEEDI WORKERS

1508. DR. ANBUMANI RAMADOSS

Will the Minister of **FINANCE** be pleased to state:

- (a) whether the Union Government has any proposal for levying separate cess for beedi so that the cess can be utilised for the welfare of beedi workers and their families;
- (b) if so, the details thereof, and if not, the reasons therefor;
- (c) whether the Union Government may provide details of total Central Tax collected on tobacco and its products during the last three financial years;
- (d) if so, the details thereof, year-wise;
- (e) whether such tax collected on tobacco and its products are used to fund the healthcare sector; and
- (f) if so, the details thereof, and if not, the reasons therefor?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE

(SHRI PANKAJ CHAUDHARY)

(a) and (b): With the rollout of GST regime, the Bidi Workers' Welfare Cess Act, 1976, has been repealed *vide* the Taxation Laws (Amendment) Act, 2017.

(c) and (d): The details of total central goods and services tax (central tax) paid by suppliers registered for supply of tobacco products is provided in the Table below:

(Approx. values in Rs. Crore)

FY 2019-20	FY 2020-21	FY 2021-22
18175.47	17078.72	19328.81

Source: GSTN

Note: These figures include CGST on all supplies made by such suppliers.

(e) and (f): Central Tax collected from tobacco, as for most other taxes, form part of the overall Gross Tax Revenues (GTR) of the Government of India and are used to fund all schemes and programmes of the Government. In Budget 2022-23, an amount of ₹83,000 Crores has been allocated to fund the requirements of the Department of Health and Family Welfare. This will be met from both capital and revenue receipts of the Government of India.
